

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 39 OF 2019 IN  
DFR NO. 3755 OF 2018**

**Dated: 25<sup>th</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Limited**

**...Appellant(s)**

**Vs.**

**Everest Power Private Limited & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Ms. Neha Garg  
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Ms. Raveena Dhamija for R-2  
  
Mr. Sakesh Kumar  
Ms. Gitanjali  
Mr. N. Sharma for R-3

**ORDER**

**IA NO. 39 of 2019**

**(Appl. for condonation of delay)**

For the reasons set out in the application, delay of 18 days in filing the appeal is condoned. Application is disposed of.

**DFR No. 3755 of 2018**

Registry is directed to number the appeal.

**Admit.**

Issue notice to the respondents returnable on 13.05.2019.  
Ms. Raveena Dhamija accepts notice for Respondent No. 2 and Mr. Sakesh Kumar accepts notice for Respondent No. 3.

Learned counsel for the respondents may file reply/objections on or before 08.04.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 22.04.2019 with advance copy to the other side.

List the matter on 13.05.2019.

**(S. D. Dubey)**  
**Technical Member**  
*js/pk*

**(Justice Manjula Chellur)**  
**Chairperson**